

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-315
IB-521/ND/2020

IN THE MATTER OF:

SAI GR Impex Pvt Ltd

...Applicant

Vs

Cushman & Wakefiled India Pvt Ltd

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 05.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Atif Rahman, Adv. Abhishek

For the Respondent :

ORDER

In course of arguments, Ld. Counsel for the petitioner submitted that he has filed the supplementary affidavit annexing certificate issued by the YES Bank along with the statement of account to show that the last payment was made on 29.10.2018 and the present application is filed on 13.02.2020 therefore, from the last date of payment, the application is within time, as per Section 18 of the Limitation Act.

Without going into the merit of question of limitation, we hereby, issue Notice to Corporate Debtors/Respondent by all modes including process of the bench. Affidavit of service to be filed by the next date of hearing. The question of limitation shall remain open and it shall be considered at the time of final hearing. List the case on **23.03.2020**.


(K.K. VOHRA)
MEMBER (T)
(LV)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)